GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

RAJYA SABHA UNSTARRED QUESTION NO. 2073 TO BE ANSWERED ON 06.08.2025

PREVENTION OF INTERGENERATIONAL TRAFFICKING

2073. MS. SWATI MALIWAL:

Will the Minister of Women and Child Development be pleased to state:

- (a) whether Government collects data on intergenerational trafficking, specifically cases where children of sex workers are trafficked or coerced into the sex trade, with total numbers reported during the last five years, State-wise/UT-wise and year-wise;
- (b) the number of rescue and rehabilitation interventions conducted, including victims rescued, FIRs filed and convictions secured;
- (c) details of schemes supporting these children in education, shelter and livelihoods, along with beneficiary numbers, State-wise;
- (d) funds allocated, released and utilized under these schemes during the last five years;
- (e) plans for targeted interventions to prevent intergenerational exploitation, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SAVITRI THAKUR)

- (a) & (b): The National Crime Records Bureau (NCRB) compiles and publishes data on crimes, including the data on human trafficking under Section 143 of Bharatiya Nyaya Sanhita (BNS) that was earlier Section 370 Indian Penal Code (IPC) and 144 of BNS (Section 370 A IPC), in its publication "Crime in India", which is available on the website of NCRB https://ncrb.gov.in. The said report is available upto the year 2022. The NCRB report does not categorize data on human trafficking based on intergenerational trafficking. The number of rescue and rehabilitation interventions conducted, including victims rescued, FlRs filed and convictions secured is not maintained centrally.
- (c): The Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act, 2015), as amended in 2021 is the primary legislation for ensuring safety, security, dignity and well-being of Children in Need of Care and Protection as well as Children in Conflict with Law. It caters to their basic needs, care, protection, development, treatment, rehabilitation and social re-integration. The Act creates statutory structures at the State and District levels which include State Child Protection Society, Child Welfare Committees, Juvenile Justice

Boards, District Child Protection Units. It also provides for establishment of Child Care Institutions.

Ministry of Women and Child Development is implementing a Centrally Sponsored Scheme namely 'Mission Vatsalya' in all States/ UTs on predefined cost sharing basis between the Central and the State Governments to deliver various services for children in difficult circumstances including children rescued from trafficking. The scheme provides institutional care, non-institutional care and outreach services. Child Care Institutions (CCIs) established under the Mission Vatsalya scheme provide, *inter-alia*, age-appropriate education, access to vocational training, recreation, health care, counselling etc. State-wise number of Child Care Institutions and children supported under Mission Vatsalya Scheme during FY 2024-25 is at Annexure-I.

- (d): State-wise funds released and Utilized under Mission Vatsalya Scheme during last five years from 2020-21 to 2024-25 are at Annexure-II.
- (e): 'Police' and 'Public Order' are "State-List" subjects under the Seventh Schedule to the Constitution of India. The responsibility for preventing and countering the crime of human trafficking therefore, primarily vests with the respective Governments of States/Union Territories, who are competent to deal with such offences under extant provisions of law.

However, the Government of India also supplements the efforts of the States/Union Territories in this regard by providing them guidelines on preventing and countering the crime of human trafficking in the form of various advisories issued from time to time. The Ministry of Home Affairs had provided financial assistance to all States/Union Territories for upgrading/setting up Anti Human Trafficking Units (AHTUs) covering all Districts of the States/UTs. The Ministry of Home Affairs also provides financial assistance to the States/UTs in holding 'State level conferences' and 'Judicial Colloquiums', which are aimed at sensitizing the Police/Law officers of the State/UT about the latest initiatives/developments relevant in addressing the issue of human trafficking in a focused and efficient manner.

The Government of India attaches highest importance to the matter of preventing and countering the crimes against women and children including crimes of human trafficking and is fully committed to check it.

ANNEXURE REFERRED TO IN REPLY TO PART (c) OF THE RAJYA SABHA UNSTARRED QUESTION NO.2073 FOR ANSWER ON 06.08.2025 BY MS. SWATI MALIWAL REGARDING PREVENTION OF INTERGENERATIONAL TRAFFICKING

STATE-WISE NUMBER OF CHILD CARE INSTITUTIONS AND CHILDREN SUPPORTED UNDER MISSION VATSALYA SCHEME DURING FY 2024-25

S. No.	State/UT	No. of Child Care Institutions funded during 2024-25	No. of Children supported during 2024- 25		
1	Andhra Pradesh	98	2152		
2	Arunachal Pradesh	11	420		
3	Assam	58	1615		
4	Bihar	91	2958		
5	Chhattisgarh	105	1876		
6	Goa	23	519		
7	Gujarat	81	2393		
8	Haryana	31	946		
9	Himachal Pradesh	48	1390		
10	Jammu and Kashmir	62	1385		
11	Jharkhand	46	1995		
12	Karnataka	127	4587		
13	Kerala	45	1345		
14	Madhya Pradesh	102	2303		
15	Maharashtra	107	3667		
16	Manipur	87	2296		
17	Meghalaya	53	990		
18	Mizoram	66	1348		
19	Nagaland	57	621		
20	Odisha	142	4627		
21	Punjab	26	506		
22	Rajasthan	140	3958		
23	Sikkim	27	660		
24	Tamil Nadu	313	12438		
25	Telangana	67	2485		
26	Tripura	31	1085		
27	Uttar Pradesh	164	5420		
28	Uttarakhand	44	868		
29	West Bengal	207	7615		
30	Andaman & Nicobar	10	263		
	Chandigarh	9	344		
32	Dadra & Nagar Haveli and Daman & Diu	4	64		
33	Ladakh	9	77		
34	Lakshadweep	nil	nil		
	National Capital Territory of Delhi	39	1012		
36	Puducherry	29	654		
	Total	2559	76882		

ANNEXURE REFERRED TO IN REPLY TO PART (d) OF THE RAJYA SABHA UN-STARRED QUESTION NO.2073 FOR ANSWER ON 06.08.2025 BY MS. SWATI MALIWAL REGARDING PREVENTION OF INTERGENERATIONAL TRAFFICKING

STATE-WISE FUNDS RELEASED AND UTILIZED UNDER MISSION VATSALYA SCHEME DURING LAST FIVE YEARS FROM 2020-21 TO 2024-25

(Rs. in Crore)

	1	(Rs. in C								
	Name of the			2021-22		2022-23		2023-24		2024-
No	State		1		1					25*
•						Amoun				
		t	t	t	t	t	t	t	t	t
		release	Utilize	release		release				release
		d	d	d	d	d	d	d	d	d
	Andhra Pradesh	18.28	12.96	4.76	4.92	36.78	19.62	25.01	24.58	44.03
2	Arunachal Pradesh	2.94	8.67	4.88	8.91	29.36	24.21	24.35	4.56	5.32
3	Assam	31.59	23.73	8.65	18.52	37.35	19.31	59.66	41.05	31.39
4	Bihar	22.04	24.55	22.03	25.95	34.54	34.44	65.18	47.37	53.35
5	Chhattisgarh	22.82	23.45	18.70	18.06	7.65	29.58	44.66	32.59	39.10
6	Goa	1.30	1.82	0.03	1.54	0.06	4.35	nil	0.36	5.14
7	Gujarat	25.91	15.67	6.97	16.28	23.30	24.12	47.10	43.23	19.50
8	Haryana	23.91	13.13	9.31	13.68	29.39	21.29	16.17	18.43	6.40
	Himachal Pradesh	14.57	15.54	14.54	12.62	30.92	29.45	21.15	27.41	37.68
	Jammu & Kashmir	14.91	7.11	19.30	24.03	28.23	5.91	43.64	64.68	44.75
11	Jharkhand	14.25	17.82	12.48	5.54	7.43	4.98	37.66	36.73	18.73
12	Karnataka	28.98	33.88	42.52	42.52	58.57	57.07	90.94	52.47	86.48
13	Kerala	11.36	10.85	6.07	10.29	12.85	10.62	22.27	9.99	12.03
	Madhya Pradesh	35.31	32.02	30.57	32.57	46.91	21.29	60.85	57.63	117.24
15	Maharashtra	34.33	44.08	54.67	41.44	71.33	73.51	95.38	74.72	144.97
16	Manipur	34.69	34.54	36.07	40.86	48.27	33.12	29.24	19.79	68.15
17	Meghalaya	20.14	20.08	10.06	8.39	3.33	33.61	31.28	29.91	22.30
18	Mizoram	22.44	20.08	19.58	5.79	15.03	4.89	53.09	61.24	37.06
19	Nagaland	21.26	21.49	18.43	19.23	26.31	24.11	29.28	26.54	33.92
20	Orissa	33.03	36.00	40.19	39.13	37.55	46.38	60.28	55.01	68.83
21	Punjab	5.58	6.74	1.73	2.73	10.69	13.32	15.44	19.49	14.76
22	Rajasthan	32.22	38.70	15.43	16.45	66.00	56.33	42.84	46.70	74.98
23	Sikkim	6.13	5.02	8.08	6.92	10.47	7.87	5.80	6.91	16.21
24	Tamil Nadu	96.37	76.21	76.70	68.05	51.03	72.75	128.70	100.38	122.82
25	Telangana	4.32	11.82	38.51	9.74	28.25	27.84	39.98	36.99	36.97
26	Tripura	10.76	12.17	9.77	5.50	1.60	14.97	32.09	17.10	19.23
	Uttar Pradesh	52.36	51.57	45.54	52.54	66.05	49.40	103.57	76.06	92.05
28	Uttarakhand	7.12	2.92	5.08	9.99	3.66	11.90	32.63	20.67	14.49

29	West Bengal	43.76	47.05	39.70	42.13	26.64	93.33	57.42	60.10	70.18
30	Andaman &	2.83	1.18	0.08	0.82	3.75	2.94	2.68	0.30	3.13
	Nicobar									
	Island									
31	Chandigarh	1.69	3.61	1.63	2.85	5.24	4.98	5.83	1.11	7.63
32	Dadra &	0.56	1.37	1.43	1.48	3.90	1.49	3.19	3.89	9.91
	Nagar									
	Haveli and									
	Daman &									
	Diu									
33	Delhi	6.57	7.27	7.95	8.21	15.07	8.97	3.89	15.14	7.62
34	Lakshadwee	nil	nil	0.05	nil	nil	nil	0.36	nil	nil
	p									
35	Ladakh	1.53	0.90	1.26	1.00	1.42	1.28	4.39	2.42	3.81
36	Puducherry	3.94	3.39	2.72	2.77	5.84	4.63	5.67	5.72	4.17
	Total	709.78	687.36	635.46	621.48	884.76	893.83	1341.68	1141.28	1394.31

^{*} Utilisation Certificates for FY 2024-25 not available.
